

**Power of Convening a General Court
Martial**

1816. SHRI M.M. LAWRENCE :

SHRI R.N. RAKESH :

Will the Minister of DEFENCE be pleased to state :

(a) whether the Central Government have been delegated their power of convening a General Court Martial under section 109 of Army Act 1960 read with section 4 (4) of the Act, to the COAS, vide Schedule 'C' of SRO 329 dated 23 September, 1960 to enable COAS to issue A-I warrant to Chief Engineers to convene a General Court Martial in respect of civilian of GREF in the Border Roads Organisation ;

(b) if not, how the non-statutory rule laid down in annexure-7 of the Border Roads Regulations wherein COAS has been empowered to issue such A-I Warrant to Chief Engineers, can over-ride the schedule 'C' of SRO 329 dated 23 September, 1960 ; and

(c) whether Government propose to stop implementation of such non-statutory provisions and start forthwith exercising such powers by itself in respect of civilians of GREF ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) to (c) Under Section 109 of the Army Act, 1950, which has been applied to General Reserve Engineer Force vide SRO 329, dated 23.9.1960, the Central Government or the Chief of the Army Staff or any officer empowered in this behalf by warrant of the Chief of the Army Staff, has the power to convene a General Court Martial. Therefore, there is no requirement for delegation in favour of the COAS in this regard. Accordingly, no change in this position is proposed.

**25 Per Cent Bonus Ex-Gratia to all Central
Govt. Employees**

1817. SHRI MADHAVRAO SCINDIA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that representatives of Central Government Employees

(Staff Side) have urged Government at the Joint Consultative Machinery meeting to grant at least 15 per cent bonus ex-gratia to all Central Govt. employees other than those to whom productivity linked bonus has already been granted ; and

(b) if so, Government's response thereto, with a view to placing all employees in various corresponding categories by and large at par ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) The representatives of the Staff Side of the National Council of JCM demanded that in respect of the category of employees who were not covered by Productivity Linked Bonus Schemes, at least 15 days' wages may be paid as ad-hoc bonus pending evolution of a formula for these employees.

(b) Productivity-Linked Bonus was allowed by Govt. to certain sections of Central Government employees working in various commercial and production oriented sectors of the Government, eg. Railways, Posts & Telegraphs, Defence Production Units etc. The Government also decided that the Central Govt. employees who were not covered under the existing Productivity Linked Bonus Schemes, may be granted 15 days' emoluments as ad-hoc bonus for the year 1982-83, pending evolution of a formula for these categories of employees as a whole or separate formulae for each sector. Orders in this regard were issued on 10th November, 1983.

Contraband Goods Seized

1818. SHRI MADHAVRAO SCINDIA : Will the Minister of FINANCE be pleased to state :

(a) the extent of the contraband goods seized from different parts of the country during the current financial year so far ;

(b) how it compares with the extent of such goods seized during the past two years in the corresponding period ;

(c) whether the seizures reflect any increase in the incidence of smuggling into the country ; and

(d) the main items smuggled into the country ?